

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BENCHMARK SUPPLY CHAIN SOLUTIONS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Benchmark Supply Chain Solutions Private Limited
2.	Date of incorporation of corporate debtor	04 <sup>th</sup> April, 2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2013PTC250296
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> B-62 Vishrantika Society, Sector - 3, Plot No.5A, Dwarka, South West Delhi-110078
6.	Insolvency commencement date in respect of corporate debtor	17 <sup>th</sup> May, 2022
7.	Estimated date of closure of insolvency resolution process	13 <sup>th</sup> November, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Goyal IBBI/IPA-001/IP-P00328/2017-18/10639
9.	Address and e-mail of the interim resolution professional, as registered with the Board	49, DDA Site No. 1, M Block, New Rajendra Nagar, New Delhi, National Capital Territory of Delhi -110060  E-Mail - <a href="mailto:ajaygoyalca75@gmail.com">ajaygoyalca75@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	49, DDA Site No. 1, M Block, New Rajendra Nagar, New Delhi, National Capital Territory of Delhi-110060  E Mail – <a href="mailto:cirp.benchmark@gmail.com">cirp.benchmark@gmail.com</a>
11.	Last date for submission of claims	31 <sup>st</sup> May, 2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Benchmark Supply Chain Solutions Private Limited** on 17<sup>th</sup> May, 2022.

The creditors of Benchmark Supply Chain Solutions Private Limited, are hereby called upon to submit their claims with proof on or before **31<sup>st</sup> May, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

The Claims shall be submitted in their specified forms. Form B-By Operational Creditors except Workmen and Employees; Form C-By Financial Creditors; Form D-By Workmen and Employees; Form E-By Authorized Representative of Workmen and Employees; Form F-By Other Creditors in terms of Regulation 7, 8, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.



Ajay Goyal  
Interim Resolution Professional  
(Regn No. IBBI/IPA-001/IP-P00382/2017-2018/10639)

Date: 18<sup>th</sup> May, 2022  
Place: Delhi